

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India	....	Applicant/petitioner
Vs.		
Era Infar Engineering Limited	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : \_\_\_\_\_, Advocate

**ORDER**

Learned Counsel for the petitioner states that a copy of the application in 5 volumes have been served on the respondent on 3<sup>rd</sup> July, 2017, which is duly acknowledged by the learned Counsel for the respondent. However, a copy of the additional affidavit dated 5<sup>th</sup> July, 2017 has not been supplied and the same has been handed over to the learned Counsel for the respondent today in


the court.





Learned Counsel for the respondent requests for few days' time to file his objections. Let the objections be filed on or before 10<sup>th</sup> July, 2017 with a copy in advance to the learned Counsel for the petitioner.

List the matter for arguments on 11.07.2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

05.07.2017  
V. Sethi